



**Court on its own motion vs. State of H.P and others  
and connected matter**

**CMP No. 4841 of 2023 in CWPIL  
No. 34 of 2011 a/w CWP No. 334 of 2022**

**CWPIL No. 34 of 2011**

31.08.2023 Present:

Court on its own motion.

Mr. Anup Rattan, Advocate General with Mr. Rakesh Dhaulta, Mr. Pranay Pratap Singh, Additional Advocate Generals and Mr. Arsh Rattan & Mr. Sidharth Jalta, Deputy Advocate Generals, for respondents-State.

Mr. Balram Sharma, Deputy Solicitor General of India, for the respondents/Union of India.

**CWP No. 334 of 2022**

Ms. Ragini Dogra, Advocate, for the petitioner.

Mr. Anup Rattan, Advocate General with Mr. Rakesh Dhaulta, Mr. Pranay Pratap Singh, Additional Advocate Generals and Mr. Arsh Rattan & Mr. Sidharth Jalta, Deputy Advocate Generals, for respondents-State.

Mr. Vivek Sharma, Advocate, for respondent No.5-M.C Shimla.

Animal Welfare Board of India under the control of Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying), shall give practical suggestions to the State of Himachal Pradesh regarding control of the Monkey menace and also the stray dogs menace, because these two have been lingering on

in the State for long and causing hardships to the citizens of the State.

2. The learned Advocate General assures that the State and Municipal Corporation, Shimla shall consult with the Agriculture University, Palampur, which has a veterinary Branch and inputs for controlling the monkey menace and the stray dogs menace will be taken from them also.

3. The report of Municipal Corporation, Shimla shall be supplied to all other counsel.

4. List on **18.09.2023**.

**( M.S. Ramachandra Rao )**  
**Chief Justice**

**( Ajay Mohan Goel )**  
**Judge**

31<sup>st</sup> August, 2023  
(*priti*)